

(c) The impact of unauthorised constructions on pollution, environmental disturbances and other risks depends upon the specific situation of towns and cities, historical, geographical and other factors. Therefore, it is not possible to comment on the extent to which citizens of such towns/cities are affected in general. However, construction of buildings in violation of the Building rules is likely to lead to problems such as absence of open spaces and green covers, lack of parking facilities, traffic congestion, fire hazards, pollution, etc., which again will depend upon the specific situations of cities and towns.

(d) To ensure planned development of urban and rural areas (metropolitan cities, in particular) the Constitution (74th) Amendment Act, 1992 prescribes the constitution of District and Metropolitan Planning Committees. The State Government have been advised to constitute such committee as early as possible.

### इंदिरा आवास योजना के तहत आवास

2517. श्री ईश दत्त यादव: क्या ग्रामीण क्षेत्र और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार गरीबी रेखा के नीचे रह रहे पिछड़े वर्गों के लोगों को इंदिरा आवास योजना के तहत आवास प्रदान करने का विचार कर रही है;

(ख) यदि हां, तो उनका ब्यौरा क्या है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं?

ग्रामीण क्षेत्र और रोजगार मंत्रालय में राज्य मंत्री (श्री चन्द्रदेव प्रसाद वर्मा): (क) और (ख) इंदिरा आवास योजना के अन्तर्गत आवास अनुसूचित जाति/अनुसूचित जनजाति, मुक्त बंधुआ मजदूरों और गरीबी की रेखा से नीचे बसर करने वाले पिछड़े वर्ग सहित गैर अनुसूचित जाति/अनुसूचित जनजाति के लोगों को उपलब्ध कराए जाते हैं। योजना के अन्तर्गत कम से कम 60% आवास अनुसूचित जाति/अनुसूचित जनजाति और अधिकतम 40% आवास गरीबी की रेखा से नीचे बसर करने वाले गैर अनुसूचित जाति/अनुसूचित जनजाति के लोगों को उपलब्ध कराए जाते हैं।

(ग) प्रश्न नहीं उठता।

### Solar Photovoltaic Power Plants in Gujarat

2518. SHRI AHMED PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether Government have installed or propose to install solar photovoltaic power plants in Gujarat;

(b) if so, the details thereof; and

(c) the number of solar thermal power plants under implementation in the State and how many are likely to be implemented during the remaining period of Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI): (a) and (b) Government have installed three solar photovoltaic power plants in the State of Gujarat, as per following details:

(i) A 8 KWp power plant at village Kalyanpura, Taluka Anand, District Kheda.

(ii) A 2 KWp power plant at village Raliyatigurjar, Taluka Jhalod, District Panchmahals.

(iii) A 4 KWp power plant at village Choradungri, Taluka Balasinor, District Kheda.

(c) No solar thermal power plants are under implementation in the State and no plants are likely to be set up during the remaining part of Eighth Plan.

### Funds for fisheries sector in Maharashtra

2519. MISS SAROJ KHAPARDE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government have provided funds to Maharashtra for the development of fisheries sector, to encourage fish processing units in the State;